GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO-1103 TO BE ANSWERED ON FRIDAY 03/12/2021

LOK ADALATS

1103. SHRI ANUBHAV MOHANTY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Lok Adalats have been established in every district across the country;
- (b) if so, the total number of Lok Adalats currently functioning in the country, district-wise;
- (c) the expected rate of disposal of cases in the Lok Adalats and the current rate of disposal of cases in these Adalats; and
- (d) whether the expected rate of disposal of cases is not being achieved as per the plan, if so, the details thereof and the reasons therefor along with the action taken by the Government in this regard?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) and (b) Lok Adalat is not a permanent establishment and is organised at such intervals as felt required with a view to reduce pendency of cases in courts and settle disputes at pre-litigation stage. However, as per Section 19 of the Legal Services Authorities (LSA) Act, Lok Adalats are organized by Legal Services Institutions as per requirement. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date. In addition, Section 22B of the LSA Act also provides for establishment of Permanent Lok Adalat by every State Authority to deal with cases of public utility services at pre-litigation stage. 358 Permanent Lok Adalats are presently functioning in various States & UTs. State wise details is at **Annexure – A.**

(c) and (d) No specific target is fixed for referral or disposal of cases prior to organization of any type of Lok Adalat. The details of the cases settled by Lok Adalats during last three years is as below:

National Lok Adalats:

Subject	2019		2020		2021 (upto September, 2021)	
	Taken up	Settled/	Taken up	Settled/	Taken up	Settled/
	by Benches	Disposal	by Benches	Disposal	by Benches	Disposal
Pre- litigation	1,35,14,315	26,76,483	60,36,006	12,64,935	1,12,71,825	36,65,902
Pending Cases	78,10,672	26,16,790	51,15,168	12,83,433	72,34,578	36,36,737
Total	2,13,24,987	52,93,273	1,11,51,174	25,48,368	1,85,06,403	73,02,639

State Lok Adalats:

Subject	2019-20		2020-21		2021-22 (upto	
					October 2021)	
	Taken up	Settled/	Taken up	Settled/	Taken	Settled/
	by	Disposal	by	Disposal	up by	Disposal
	Benches		Benches		Benches	
Pre-litigation	4,44,865	79,493	2,70,506	1,42,549	1,40,476	73,496
Pending	10,86,872	4,66,258	9,88,895	6,01,524	4,11,406	274,712
Cases						
Total	15,31,737	5,45,751	12,59,401	7,44,073	5,51,882	3,48,208

Statement as referred to in reply to Lok Sabha Unstarred Question No. 1103 for answering on 03.12.2021 raised by Shri Anubhav Mohanty, MP - Lok Adalats.

Statement showing details of Permanent Lok Adalats functioning in various States & UTs

S. No.	SLSA	Permanent Lok Adalats functioning as on September, 2021
1	Andaman & Nicobar Islands	0
2	Andhra Pradesh	9
3	Arunachal Pradesh	0
4	Assam	14
5	Bihar	9
6		5
7	Chhattisgarh	0
	Dadra & Nagar Haveli	
8	Daman & Diu	0
9	Delhi	3
10	Goa	1
11	Gujarat	4
12	Haryana	21
13	Himachal Pradesh	4
14	Jammu & Kashmir	0
15	Jharkhand	24
16	Karnataka	6
17	Kerala	3
18	Lakshadweep	0
19	Madhya Pradesh	50
20	Maharashtra	4
21	Manipur	0
22	Meghalaya	0
23	Mizoram	2
24	Nagaland	0
25	Odisha	22
26	Puducherry	0
27	Punjab	22
28	Rajasthan	35
29	Sikkim	0
30	Tamil Nadu	32
31	Telengana	6
32	Tripura	6
33	Chandigarh	1
34	Uttar Pradesh	71
35	Uttarakhand	4
36	West Bengal	0
37	Ladakh	0
	Grand Total	358